

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 33161/2022

(Arising out of impugned final judgment and order dated 20-11-2018 in CRLA No. 1344/1983 passed by the High Court of Judicature at Allahabad)

VIRENDRA SINGH @ VIJENDRA

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

IA No. 106147/2023 - CONDONATION OF DELAY IN FILING
IA No. 106149/2023 - CONDONATION OF DELAY IN REFILING / CURING
THE DEFECTS IA No. 106146/2023 - EXEMPTION FROM FILING O.T.)

Date : 23-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Dr. A.P. Singh, Adv.
Ms. Richa Singh, Adv.
Mr. V.P. Singh, Adv.
Ms. Pratima Rani, Adv.
Mr. Suraj Singh, Adv.
Mr. Nihal Shekhavat, Adv.
Ms. Geeta Chauhan, Adv.
Mr. Sadashiv, AOR

For Respondent(s)

UPON hearing the counsel the court made the following
O R D E R

1. There is delay of 1334 days in filing and 179 days in refilling the Special Leave Petition.
2. Issue notice on the application for condonation of delay, returnable in six weeks.

(Ram Subhag Singh)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS